

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 20/2019-Customs (N.T./CAA/DRI)**

New Delhi, dated the 13<sup>th</sup> May, 2019

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published *vide* number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published *vide* number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962) and in supersession of the notifications mentioned in column (4) of the Table below, the Principal Director General, Revenue Intelligence, hereby appoints Principal Commissioner/ Commissioner of Customs (Nhava Sheva-II), Jawaharlal Nehru Custom House, Raigad to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on erstwhile Principal Commissioner/ Commissioner of Customs (Nhava Sheva-IV), Jawaharlal Nehru Custom House, Raigad in respect of noticees mentioned in column (2) of the said Table for the purpose of adjudication of show cause notices mentioned in column (3) of the said Table, namely:-

**TABLE**

<b>Sl. No.</b>	<b>Name of the Noticee (M/s)</b>	<b>Show Cause Notice No. and Date</b>	<b>Board's Notification No. and Date</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>
1.	Benudhar Samal	DRI/MZU/G/INV-08/09-10 dated 20.09.10	Notification No. 62/2016-Customs (NT) dated 04.05.2016.
2.	Sandesh Exports Pvt. Ltd. and others	DRI/MZU/G/INV-24/10-11 dated 20.10.11	
3.	Sandesh Exports Pvt. Ltd and others	DRI/MZU/G/INV-24/10-11 dated 06.08.12	
4.	Mangalam Synethetics and others	DRI/MZU/G/INV-10/09-10 dated 19.02.13	
5.	Allied Impex Pvt. Ltd. and others	DRI/MZU/G/INV-04/12-13 dated 06.02.13	
6.	Ma Sharda International and others	DRI/MZU/G/INV-03/10-11 dated 04.01.13	
7.	Overseas Exports & Imports and others	DRI/MZU/G/INV-4/11-12 dated 02.09.11	
8.	Varun Impex and others.	DRI/MZU/G/INV-08/09-10/Pt.I dated 12.01.2015	
9.	Sandesh Exports Pvt. Ltd and others	DRI/MZU/G/INV-24/10-11 dated 08.03.13	Notification No. 63/2016-Customs (NT) dated 04.05.2016.
10.	Shree Balaji International and others.	DRI/MZU/E(G)/INV-08/09-10 dated 16.05.14.	
11.	Ma Sharda International and others	DRI/MZU/E(G)/INV-03/10-11 dated 16.05.14.	

12.	T. M. Synthetics Pvt. Ltd., Surat and others.	DRI/SRU/Inv-6/2008 dated 20.01.2009.	Notification No. 82/2016-Customs (NT) dated 07.06.2016.
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[F. No. DRI/HQ-CI/50D/CAA-12/2019-CI]

(SUCHETA SREEJESH)  
ADDITIONAL DIRECTOR

**Copy forwarded for information and updation of record**

- 1. Principal Commissioner/ Commissioner of Customs (Nhava Sheva-II), Jawaharlal Nehru Custom House, Raigad**
- 2. Principal/ Additional Director General, DRI- Ahmedabad and Mumbai with the request to inform all the noticees to the show cause notices regarding appointment of new Common Adjudicating Authority. It is further requested to send the *case files alongwith copy of SCN, RUD and acknowledgement to the Common Adjudicating Authority appointed.***